

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1465
ANSWERED ON:22.08.2007
ILLEGAL TRANSPLANTATION OF KIDNEYS
Mondal Shri Abu Ayes

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has received complaints regarding 'Kidney Rackets' in the country;
- (b) if so, the number of such cases registered/reported during each of the last two years, State-wise;
- (c) the steps taken by the Government against the offenders; and
- (d) the details of the initiatives taken by the Government to safeguard the sufferers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) to (c) A statement showing the details received from State Governments is enclosed.
- (d) Sale and purchase of human organs is already banned under the provisions of the Transplantation of Human Organs Act, 1994. The Appropriate Authorities appointed under Section 13 of the said Act by the Central and the state Governments, are empowered to investigate any complaints of breach of provisions the Act including those pertaining to sale and purchase of human organs. This Act already contains stringent provisions for punishing removal of human organs without authority and for commercial dealings in human organs.